

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 469 of 1995

Thursday this the 6th day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K. Raghavan,  
Income Tax Officer,  
Ward No.5, Division I,  
Calicut.1. ... Applicant

(By Advocate M/s KP Dandapani & Sumati Dandapani)

Vs.

1. The Chairman,  
Central Board of Direct Taxes,  
New Delhi.
2. The Chief Commissioner,  
Income Tax, Cochin.
3. Commissioner of Income Tax, Cochin.
4. The Deputy Commissioner of Income  
TAX, Calicut Range, Calicut. ... Respondents

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant has made A4 representation before  
first respondent praying for expunction of adverse  
remarks in his Annual Confidential Report for the  
year 1992-93. It remains unattended for almost a  
year and that brings applicant here. Such long delay  
does not reflect to anybody's credit. We direct first  
respondent to pass final orders on A4 within six weeks

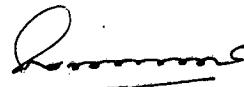
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from today and communicate the order to applicant.

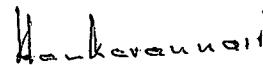
Applicant will forward copies of the representation (A4) and the adverse remarks by registered post to first respondent to facilitate early disposal.

2. With the aforesaid directions, we dispose of the application. No costs.

Dated the 6th day of April, 1995.



S.P. BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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List of Annexures

Annexure A4:- True copy of representation submitted  
by the applicant before the 1st  
respondent dt.3.5.1994.